

24.06.2020

Present : Ld. APP for the State.

Applicant/accused Abhishek not joined the meeting despite intimation.

This is an application of the applicant/accused for release of articles seized during jamatalashi as mentioned in the application.

I have considered the submissions made in the application.

In view of the same, the application is accordingly, allowed. MHC(M)/IO concerned is directed to release the seized articles of jamatalashi **as per jamatalashi memo** to the applicant/accused as per rules which were not part of case property or **which are not proceeds of crime** or required for investigation after consultation with IO.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/24.06.2020

24.06.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

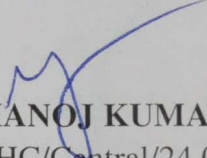
Present : Ld. APP for the State.

None.

Party/advocate could not be contacted as their mobile number not available on record. So, no effective hearing can take place.

Under these circumstances, matter is adjourned.

Be put up for arguments on charge on 28.07.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.


(MANOJ KUMAR)

MM-06/THC/Central/24.06.2020

24.06.2020

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Present : Ld. APP for the State.

None.

Party/advocate could not be contacted as their mobile number not available on record. So, no effective hearing can take place.

Under these circumstances, matter is adjourned.

Be put up for order/clarifications, on 28.07.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.


(MANOJ KUMAR)

MM-06/THC/Central/24.06.2020

24.06.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

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(MANOJ KUMAR)

MM-06/THC/Central/24.06.2020

24.06.2020

Through Video conferencing at 11:40 am.

Present : Ld. APP for the State.

Sh. Sh. Harish Kumar, Ld. Counsel for the applicant Ashma joined through Cisco Webex.

Report on behalf of IO filed electronically. Copy of MLC, status report and FIR are sent to the Ld. Counsel for applicant through e-mail.

Heard.

At this stage, Ld. Counsel for applicant submits that as the FIR has already been registered, so he does not want to pursue his application as of now.

Under these circumstances, on request of Ld. Counsel for applicant, application stands disposed off.

Copy of order be sent to the Ld. Counsel for application through e-mail. One copy of order be uploaded on Delhi District Court website. The printout of the application, reply and the order be kept for records and be tagged with the case file.


(MANOJ KUMAR)

MM-06/THC/Central/24.06.2020